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rules relating to competent authority to appoint and transfer members of different cadres of Statutory Panchayat Samithis and Zilla Parishads, together with an explanatory note.

- (iii) G.O.Ms. No. 523 published in Andhra Pradesh Gazette dated the 30th November, 1972 making certain amendment to Andhra Pradesh Panchayat Samithis (Administration Report Rules), 1961, together with an explanatory note.
- (iv) G.O.Ms. No. 543 published in Andhra Pradesh Gazette dated the 30th November, 1972 making certain amendment to the rules relating to the Andhra Pradesh Zilla Parishad Administration Report Rules, 1961, together with an explanatory note.
- (v) G.O.Ms. No. 548 published in Andhra Pradesh Gazette dated the 7th December, 1972 making certain amendment to the Andhra Pradesh Panchayat Samithis and Zilla Parishads Services (Classification, Control and Appeal) Rules, 1960, together with an explanatory note.
- (vi) G.O.Ms. No. 556 published in Andhra Pradesh Gazette dated the 16th November, 1972 making certain amendment to the Andhra Pradesh Panchayat Samithis and Zilla Parishads Ministerial Service Rules, together with an explanatory note.
- (vii) G.O.Ms. No. 578 published in Andhra Pradesh Gazette dated the 25th November, 1972 making certain amendment to the Rule regulating sanction of rent for private buildings occupied for locating offices of Zilla Parishads, their Godowns etc., together with an explanatory note.
- (b) Seven statements explaining reasons as to why the above Notifications could not be laid before the State Legislature.

- (c) Seven statements explaining the reasons for not laying the Hindi versions of the above Notifications.

[Placed in Library. See No. LT-5099/73]

(2) A copy of Notification No. S.R.O. 319/73 published in Orissa Gazette dated the 17th March, 1973 making certain amendments to the Orissa Zilla Parishad and Panchayat Samiti Accounting Procedure Rules, 1961 under sub-section (3) of section 57 of the Orissa Panchayat Samiti Act, 1959, read with clause (c)(iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa.
[Placed in Library. See No. LT-5100/73].

REPORTS OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION AND A STATEMENT RE. DELAY

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA) : I beg to lay on the Table—

(1) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969 :—

- (i) Report under section 21(3)(b) of the said Act in the case of M/s. Dunlop India Limited, Calcutta, and the order dated 8-1-1973 of the Central Government thereon, together with a copy of letter dated 9-5-1973 from the Ministry of Law, Justice & Company Affairs to M/s. Dunlop India Limited, Calcutta.
- (ii) Report under section 21(3)(b) of the said Act in the case of M/s Automobile Products of India Limited and M/s Bajaj Auto Limited and the Order dated 30-11-1972 of the Central Government thereon, together with corrigendum dated 1-1-1973.
- (iii) Report under section 21(3)(b) of the said Act in the case of M/s Delhi Cloth and General

Mills Company Limited, Delhi and the Order dated 8-3-1973 of the Central Government.

- (iv) Report under section 21(3)(b) of the said Act in the case of M/s Neesha and Company, Bombay and Order dated 14-9-1971 of the Central Government thereon.
- (v) Report under section 21(3)(b) of the said Act in the case of the Mattur Chemicals and Industrial Corporation Limited and the Order dated 27-9-1971 of the Central Government.
- (vi) Report under section 23(6) of the said Act in the case of M/s Macneill and Barry Limited, Calcutta and Order dated 9-2-1973 of the Central Government thereon.
- (vii) Report under section 23(6) of the said Act in the case of M/s Larsen and Toubro Limited and the Order dated 11-10-1972 of the Central Government.
- (viii) Report under section 23(6) of the said Act in the case of amalgamation of Willcox Buckwell India Limited with M/s Larsen and Toubro Limited and Order dated 3-9-1971 of the Central Government thereon.
- (ix) Report under section 23(6) of the said Act in the matter of merger of Bengal and Assam Investors' Limited, Calcutta, and J. K. Agents (Private) Limited with M.P. Industries Limited, Bhopal and the Order dated 5-11-1971 of the Central Government.

(2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the above Reports simultaneously.

[Placed in library. See No. LT-5101/73].

TEA (AMENDMENT) RULES UNDER TEA ACT, 1953

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE) : I beg to lay on the Table a copy of the Tea (Amendment) Rules,

1973 (Hindi and English versions) published in Notification No. G.S.R. 368 in Gazette of India dated the 7th April 1973, under sub-section (3) of Section 49 of the Tea Act, 1953. [Placed in library. See No. LT-5102/73]

ANNUAL REPORTS OF ICSSR, NEW DELHI, I.I.Ts. OF DELHI & MADRAS, NITIE, BOMBAY AND SCHOOL OF PLANNING & ARCHITECTURE, NEW DELHI FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV) : I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi for the year 1971-72. [Placed in library. See No. LT-5103/73]

(2) (i) A copy of the Annual Report of the Indian Institute of Technology, Delhi, for the year 1971-72.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.

[Placed in library. See No. LT-5104/73]

(3) (i) A copy of the Annual Report of the Indian Institute of Technology, Madras, for the year 1971-72.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.

[Placed in library. See No. LT-5105/73].

(4) (i) A copy of the Annual Report of the National Institute of Training in Industrial Engineering, Bombay, for the year 1971-72.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.

[Placed in library. See No. LT-5106/73]

(5) A copy of the Annual Report of the School of Planning and